

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS  
I.A. NOS. 2 & 3  
IN  
CIVIL APPEAL NO. 1456 OF 2008

UNION OF INDIA & ORS.

Appellant (s)

VERSUS

S.P. VOHRA

Respondent(s)

(Appln(s) for restoration and c/delay in filing application for restoration and office report)

Date: 27/02/2012 These applications were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE D.K. JAIN  
HON'BLE MR. JUSTICE ANIL R. DAVE

For Appellant(s) Mr. Ashok Bhan, Sr. Adv.  
Mr. Mohd. Mannan, Adv.  
Ms. Satya Siddiqui, Adv.  
Mr. S.K. Mishra, Adv.  
Mr. Ashwani Garg, Adv.  
Mr. B.K. Prasad, Adv. (N/P)  
Mr. D.S. Mahra, Adv.(N/P)

For Respondent(s)

UPON hearing counsel the Court made the following  
O R D E R

Delay condoned.

For the reasons stated in the application,  
it is allowed and the appeal is restored to its  
original position.

(VINOD LAKHINA)  
Court Master

(KUSUM GULATI)  
Court Master

(SIGNED ORDER IS PLACED ON THE FILE)  
IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

I.A. NOS. 2 AND 3  
IN  
CIVIL APPEAL NO. 1456 OF 2008

UNION OF INDIA & ORS.

...APPELLANTS/  
APPLICANTS

VERSUS

S.P. VOHRA

...RESPONDENT

ORDER

Delay condoned.

For the reasons stated in the application,  
it is allowed and the appeal is restored to its  
original position.

.....  
(D.K. JAIN, J.)

.....  
(ANIL R. DAVE, J.)

NEW DELHI  
FEBRUARY 27, 2012